

(OPEN COURT)

**CENTRAL ADMINISTRATIVE TRIBUNAL,
ALLAHABAD BENCH
ALLAHABAD**

ALLAHABAD this the 14th day of *July*, 2020.

HON'BLE JUSTICE MRS. VIJAY LAKSHMI, MEMBER (J).

Original Application Number. 330/00276/2020.

Kumari Hemlata, aged about 25 years, D/o Late Pati Ram Ex-GDSMC, Bharaul (Ghiror), Mainpuri Division, District – Mainpuri, U.P. R/o Village- Nagla Bagh, Post – Kalor – District- Mainpuri.

.....Applicant.

VE R S U S

1. Union of India through Secretary, Department of Post, New Delhi.
2. Chief Post Master General, Lucknow Zone, Uttar Pradesh, Lucknow.
3. Post Master General, Agra Region, Agra – 282001.
4. Superintendent of Post Offices, Mainpuri Division, Mainpuri, U.P.
5. Assistant Superintendent of Post Offices, Mainpuri (West), Mainpuri, U.P. .

.....Respondents

Advocate for the applicant : Shri Narendra Pratap Singh
Shri Neeraj Singh
Advocate for the Respondents: Shri R.C. Sahu

ORDER

Heard Shri N.P. Singh, learned counsel for the applicant and Shri R.C. Sahu, learned counsel for the respondents, who appeared on advance notice.

2. This original application has been filed seeking compassionate appointment. According to the applicant, her father died on 13.10.2011 and she was minor at that time. When the

applicant attained majority, her mother submitted an application on 11.05.2017 for appointment of her daughter (applicant) on compassionate grounds. Thereafter, the respondent no. 5 vide letter dated 19.09.2017 (Annexure A-2) sent all the requisite documents of the applicant to the Superintendent of Post Offices, Mainpuri Division (respondent no. 4). When the applicant got no reply, she again sent an application by registered post on 26.11.2018 (Annexure A-3) to the Chief Post Master General, Lucknow with the same prayer.

3. Learned counsel for the applicant has drawn my attention to the office letters dated 27.12.2018 and 08.03.2019 (Annexure A-4 and A-5 respectively) seeking certain clarifications from the applicant. However, when no further action was taken by the respondents, a representation dated 28.04.2019 (Annexure A-6) was given by the applicant's mother to respondent no. 4 with the same prayer i.e. giving compassionate appointment to her youngest unmarried daughter, the applicant.

4. The grievance of the applicant is that despite several letters and official correspondence, the respondents, have not even passed any order on the representation dated 28.04.2019 (Annexure A-6) and it is still pending consideration.

5. Learned counsel for the applicant submitted that the applicant will be satisfied if the respondent no. 4 is directed to

decide the representation dated 28.04.2019 in accordance with relevant rules within a stipulated period.

6. In view of the limited prayer of the learned counsel for the applicant, no purpose will be served in keeping this matter pending and it is finally disposed of at the admission stage itself by giving a direction to Superintendent of Post Offices, Mainpuri Division (respondent no. 4) to decide the pending representation dated 28.04.2019 (Annexure A-6) by a reasoned and speaking order within a period of four weeks from the date of receipt of certified copy of this order. The order so passed shall be communicated to the applicant.

7. The OA is disposed of as above. No costs.

8. Needless to say that the order should not be construed as any expression or opinion on merits of the case.

(JUSTICE VIJAY LAKSHMI)
MEMBER- J.

Anand...